

[English]

MR. CHAIRMAN : Please do not repeat it.

(Interruptions)

[Translation]

SHRI DEVENDRA BAHADUR ROY : Sir, Saloon was never attached with Mail trains before but now it has become a practice that saloon is attached with Mail-train. This practice should be stopped. On 6th Lucknow Mail met with an accident and on 7th 5 boggies of Kalka Mail were derailed. Accidents took place on two consecutive days. The Minister of Railways should have given resignation but it seems that he has no such morality.

[English]

MR. CHAIRMAN : Shri Gangwar has made all these points.

[Translation]

SHRI DEVENDRA BAHADUR ROY : Atleast an inquiry should be made into the matter and there should be an improvement in the single track between Ghaziabad and Muradabad. There have been so many accidents. There is no guarantee for our lives. What is the reason that there is single-track on the route of Lucknow at places like Ghaziabad and Muradabad... (Interruptions)

SHRI SHIVRAJ SINGH (Vidisha) : Mr. Chairman, Sir, the Minister of Railways has levelled this allegation with a view to defame them... (Interruptions)

[English]

MR. CHAIRMAN : Do not make it a political debate.

[Translation]

SHRI SHIVRAJ SINGH : The Minister of Railways has levelled this allegation... (Interruptions)*

[English]

MR. CHAIRMAN : This is not going on record.

[Translation]

SHRI THAWAR CHAND GEHLOT (Shajapur) : Hon'ble Chairman, Sir, there is acute shortage of cooking gas in Madhya Pradesh, especially in Shajapur and Devas districts. Private gas agencies have increased Rs. 80 per cylinder of 14 K.G. and consumers are not getting gas. There is no L.P.G. outlet in Agal, Sujalpur, Hat-piplia, Sonkath etc. of district Shajapur having a population of 30-40 thousand. Advertisement, were issued one year back and applicants have also applied for that but no action is being taken in this regard. I would like to urge the Government through you to reduce the rates of L.P.G. by private agencies in Madhya

Pradesh and open L.P.G. out lets in district Shajapur so that the consumers can get L.P.G. in time and at reasonable rate.

[English]

MR. CHAIRMAN : Now, we will take up item No. 11, Matters under Rule 377.

16.40 hrs.

MATTERS UNDER RULE 377

- (i) **Need for construction of an overbridge at railway crossing near Jaunpur, U.P. on National Highway No. 56.**

[Translation]

SHRI RAJKESHAR SINGH (Jaunpur) : I would like to draw the attention of the Government and Hon'ble Railway Minister towards a Railway crossing No. 4 B/E on National Highway No. 56 at the outskirts of Jaunpur. Emergency cases and other serious patients are taken for medical treatment to Varanasi through this road from Jaunpur district but due to the frequent closure of this railway crossing for 45 minutes to one hour, many patients die on the way due to lack of the requisite medical facility in time. Many leading trains going from Varanasi to Lucknow pass through this way and passengers can not reach in time due to closure of the railway crossing. Therefore, the Government is requested to construct an over-bridge on this railway-crossing as early as possible.

- (ii) **Need for taking urgent steps for protecting the interests of sugarcane growers.**

SHRI AMAR PAL SINGH (Meerut) : Every year the crushing of sugarcane is started by sugar mills during the first week of October, however this year, the mills started this work in the last week of November. The sugarcane growers could not sow wheat this year. It is not only the farmers who have suffered losses as a result thereof but the national interests have been affected as well. Production of more than 20 lakh tonnes of wheat has been stalled due to arbitrariness of mill owners and then they are not paying the support price of Rs. 76 per quintal announced by the Government to the farmers. Hence I urge upon the Government that in order to reduce the dependency of farmers on sugar mills, permission should be accorded to small khandsari units to procure vacuum pans to ensure their recovery increase from 6% to 9%.

Secondly, the crushing capacity of sugar mills should be increased and the mill owners should set up new mills. The new sugar mills which have been issued licences after 31 March, 1994 should also be brought under levy encouragement scheme.